

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
IRAA CLOTHING PRIVATE LIMITED OPERATING IN MANUFACTURING OF DENIM WEAR
AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP	IRAA Clothing Private Limited AAJCS2299D U17120MH2005PTC155066
2.	Address of the registered office	Plot No. B-7/3, Near Camlin Naka, M.I.D.C, Tarapur, Boisar, Palghar, Thane, Maharashtra, India, 401506
3.	URL of website	http://iraaclothing.com/
4.	Details of place where majority of fixed assets are located	Plot No. B-7/3, Near Camlin Naka, M.I.D.C, Tarapur, Boisar, Palghar, Thane, Maharashtra, India, 401506.
5.	Installed capacity of main products/ services	2000 pieces of denim garments per day which includes cutting, stitching, washing and packaging of products.4000 pieces per day washing capacity. Currently the company is operational under job work.
6.	Quantity and value of main products/ services sold in last financial year	Revenue from operations was INR 31,49,41,000 as on 31st March 2022.
7.	Number of employees/ workmen	Currently there are no employees/workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Mail to iraaclothing.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	http://ssarvi.com/running-cases.php
10.	Last date for receipt of expression of interest	02/01/2024
11.	Date of issue of the provisional list of prospective resolution applicants	05/01/2024
12.	Last date for submission of objections to provisional list	10/01/2024
13.	Date of issue of final list of Prospective Resolution Applicants	15/01/2024
14.	Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.	16/01/2024
15.	Last date for submission of resolution plans	15/02/2024.
16.	Process email id to submit EOI	Mail to iraaclothing.cirp@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

Mr. Prashant Jain

Resolution Professional of IRAA Clothing Private Limited
Regd. No. IBBI/PA-001/IP-P01368/2018-2019/12131)

Regd. Add: A501, Shanti Heights, Plot No. 2,3,9, B/10, Sector 11,
Koparkharine, Thane, Navi Mumbai, Maharashtra- 400 709

Correspondence Address: B610, BSEL Tech Park, , Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

Date: 18/12/2023

Place: Navi Mumbai

8x15_Mumbai

Indian Overseas Bank 

Information Technology Department
Central Office: 763, Anna Salai, Chennai-600002

Indian Overseas bank (IOB) invites bids for the following:
GOVERNMENT E-MARKET PORTAL- SUPPLY IMPLEMENTATION AND MAINTENANCE OF DATA CLASSIFICATION TOOL

BID NO: GEM/2023/B/4334771 DATED: 12.12.2023
Earlier GEM bid No: GEM/2023/B/3790144 dated 07.08.2023 has been cancelled.

The Above GEM Tender document is also available and can be downloaded from the following websites
www.iob.in & www.gem.gov.in

For Tender details and future amendments, if any, keep referring to the following website www.gem.gov.in

BSE Limited
The Stock Exchange of India

25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001
Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com
CIN No.: L67120MH2005PLC155188

NOTICE

Notice is hereby given that the following Trading Members of BSE Limited have requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	RK Global Equity Broking Ltd.	INB011287035	10/01/2019
2	S.S.A.T. Consultants Private Limited	INZ000280832	26/03/2019
3	Heetarth Commodities Marketing LLP	INZ000299656	16/01/2023
4	Astute Investment Management Pvt. Ltd.	INZ00005934	10/04/2023

The constituents of the above mentioned Trading Members are hereby advised to lodge complaints, if any, within one month of the date of this notification for the purpose of processing the surrender application submitted to BSE. However, constituents are requested to note that complaints, if any, which are not filed within the aforesaid timeframe, may be filed against the above mentioned Trading Members within the stipulated timeframe prescribed by SEBI from time to time. The complaints filed against the above mentioned Trading Members will be dealt in accordance with the Rules, Bye-laws, Regulations and notices of the Exchange and circulars issued by SEBI from time to time.

The constituents can file complaints against the above mentioned Trading Members at the nearest Regional Investor Service Centre of BSE in the prescribed complaint form or submit their complaints along with necessary documents on email id - dis@bseindia.com

For further details relating to the complaint form, filing of e-Complaint, etc. please visit https://www.bseindia.com/static/investors/cac_tm.aspx

For BSE Limited
Sd/-
Additional General Manager
Membership Operations & Compliance

Place : Mumbai
Date : December 18, 2023

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
IRAA CLOTHING PRIVATE LIMITED OPERATING IN MANUFACTURING OF DENIM WEAR AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

- Name of the corporate debtor along with PAN/ CIN/ LLP
AAJCS2298D
U17120MH2005PTC155068
- Address of the registered office
Plot No: B-7/3, Near Camlin Naka, M.T.D.C, Tarapur, Boisar, Palghar, Thane, Maharashtra, India, 401506
- URL of website
<http://iraaclothing.com/>
- Details of place where majority of fixed assets are located
Plot No: B-7/3, Near Camlin Naka, M.T.D.C, Tarapur, Boisar, Palghar, Thane, Maharashtra, India, 401506.
- Uninstalled capacity of main products/services
2000 pieces of denim garments per day which includes cutting, stitching, washing and packaging of products. 4000 pieces per day washing capacity. Currently the company is operational under job work.
- Quantity and value of main products/services sold in last financial year
Revenue from operations was INR 31,49,41,000 as on 31st March 2022.
- Number of employees/workmen
Currently there are no employees/workmen
- Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:
Mail to iraaclothing.cirp@gmail.com
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:
<http://ssarvi.com/running-cases.php>
- Last date for receipt of expression of interest
02/01/2024
- Date of issue of the provisional list of prospective resolution applicants
05/01/2024
- Last date for submission of objections to provisional list
10/01/2024
- Date of issue of final list of Prospective Resolution Applicants
15/01/2024
- Date of issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants.
16/01/2024
- Last date for submission of resolution plans
15/02/2024.
- Process email id to submit EOI
Mail to iraaclothing.cirp@gmail.com

Note: The information mentioned herein is based on the current information available with the Resolution Professional as of now. Any additional information received by the Resolution Professional will be updated from time-to-time to persons making request for the same through email on the Email ID mentioned against Sr. No. 8

Mr. Prashant Jain
Resolution Professional of IRAA Clothing Private Limited
Regd. No. IBBI/PA-001/PP-101369/2018-2019/12131
Regd. Add: A501, Shanti Heights, Plot No. 2, 3, 9, B/10, Sector 11, Koparkhane, Thane, Navi Mumbai, Maharashtra- 400 709
Correspondence Address: B610, BSEL Tech Park, Sector 30A, Opposite Vashi Railway Station, Vashi, Navi Mumbai - 400703

Date: 18/12/2023
Place: Navi Mumbai

FORM G
INVITATION FOR EXPRESSION OF INTEREST (EOI) FOR
GOLDEN TOBACCO LIMITED
OPERATING IN TOBACCO INDUSTRY AT VADODARA & MUMBAI
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

- Name of the corporate debtor along with PAN/ CIN/ LLP No.
Golden Tobacco Limited
CIN No. - L16000GJ1955PLC067605
PAN NO- AAACG1421A
- Address of the registered office
Golden Tobacco Limited At, Darji Pura, Po. Amaliyara, Dist. Vadodara - 390 022 Gujarat, India.
- URL of website
<http://www.goldentobacco.in>
- Details of place where majority of fixed assets are located
1. Golden Tobacco Company Limited, Situated at Darjipura Vadodara in R.S. No- 587/B of Village Harni, Vadodara, Gujarat 390006
2. Golden Tobacco Company Limited, Situated at C.T.S No. 362, 365, 366, 387, 415 and 416, Village Vile Parke, SV Road, District and Tehsil Mumbai, Maharashtra-400056
3. Golden Tobacco Company Limited, Situated at Part of Survey No.325, Village Dhanot, Taluka Kalol, Dist. Gandhinagar, Gujarat.382715
4. Golden Tobacco Company Limited, Situated at Agatha Varappadu, Gunur, Andhra Pradesh 522509
5. GTC Investment and Finance Limited, Situated at Flat No-A, 6-B and 6-C, on Floor No.06 and Floor No.07, Gazdar Apartments, Juhu Tara Road, Bombay 49
- Installed capacity of main products/services
5 MILLION (Pcs) /HRS for production of various Tobacco Products
- Quantity and value of main products/services sold in last financial year
Quantity and value of goods sold during FY2021-22
Quantity of Tobacco goods sold- 64042750
Value of goods sold: Rs. 8,64,24,674.85
- Number of employees/workmen
15
- Further details including last available financial statements (with schedules) of FY 20, FY21, financial statements (with schedules) of the process are available at www.goldentobacco.in or can be obtained from Resolution Professional by sending email at cirp.goldentobacco@gmail.com
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:
Eligibility criteria is mentioned in the Detailed Invitation of Expression of Interest available at www.goldentobacco.in or can be obtained from Resolution Professional by sending email at cirp.goldentobacco@gmail.com
- Last date for receipt of expression of interest
02.01.2024
- Date of issue of provisional list of prospective resolution applicants
12.01.2024
- Last date for submission of objections to provisional list
17.01.2024
- Date of issue of final list of prospective resolution applicants
27.01.2024
- Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
01.02.2024
- Last date for submission of resolution plans
02.03.2024
- Process email id to submit EOI
cirp.goldentobacco@gmail.com

NOTE: The existing list of eligible Resolution Applicants/ Prospective Resolution Applicants (published on 08th May 2023) shall continue to be valid wherever the persons whose name appear in the said list shall, without being required to submit their EOI de novo, be eligible to submit their Resolution Plans as per the revised timelines for the purpose.

(Vichitra Narayan Pathak)
Regn. No.: IBBI/PA-001/PP-101353/2018-2019/12063
Resolution Professional, Golden Tobacco Limited
120, Jhameswar Colony, Madhuban Vihar, Near International Public School, Hoshangabad Road, Bhopal-462047(M.P.)
Email: cirp.goldentobacco@gmail.com

Date: 18.12.2023
Place: Bhopal

(THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.)

INDIFRA LIMITED
CIN: U45200GJ2009PLC056995

Our Company was originally incorporated as "Starleads Consultants Private Limited" as a private limited company under the provisions of the Companies Act, 1956 vide Certificate of Incorporation dated May 20, 2009, issued by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli. Subsequently, the name of our company was changed from "Starleads Consultants Private Limited" to "Airan Infrastructure Private Limited", pursuant to a special resolution passed by our Shareholders in the Extra-Ordinary General Meeting held on January 6, 2012, vide Certificate of Incorporation dated January 24, 2012, issued by the Registrar of Companies, Gujarat, Dadra and Nagar Haveli. Thereafter, the name of our company was changed from "Airan Infrastructure Private Limited" to "Indifra Private Limited", pursuant to a special resolution passed by our Shareholders in the Extra-Ordinary General Meeting held on December 24, 2022, vide Certificate of Incorporation dated December 26, 2022, issued by the Registrar of Companies, Ahmedabad. Further, our Company was converted from a private limited company to public limited company pursuant to special resolution passed in the Extra-Ordinary General Meeting of the company dated May 11, 2023 and consequently, the name of our Company was changed to "Indifra Limited" and a fresh certificate of incorporation dated May 18, 2023 was issued to our Company by the Registrar of Companies, Ahmedabad. The Corporate Identification Number of our Company is U45200GJ2009PLC056995. For details of change in name and registered office of our Company, please refer to chapter titled "History And Corporate Matters" beginning on page no. 118 of this Draft Prospectus.

Registered office: 9, Krishna Villa, Nr. Amrakunj Society, Karamsad, V.V. Nagar Road, Karamsad, Anand- 388325, Gujarat, India
Website: www.indifra.com | E-Mail: shares@indifra.in | Telephone No: 02692-360191 | Company Secretary and Compliance Officer: Ms. Ruchika Jain

PROMOTERS OF OUR COMPANY: MR. ABHISHEK SANDEEPKUMAR AGRAWAL AND SANDEEPKUMAR VISHWANATH AGRAWAL HUF
Our Company is into the business of providing pipeline laying and management services for city gas distribution companies, providing infrastructure construction & management services and distribution of electrical appliances with a distributorship of V-Guard.

THE ISSUE

PUBLIC ISSUE OF 2160000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF INDIFRA LIMITED ("INDIFRA" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 65 PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 55 PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ 1404.00 LAKHS ("THE ISSUE"), OF WHICH 108000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ 65 PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 55 PER EQUITY SHARE AGGREGATING TO ₹ 70.20 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF 2052000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ 65 PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 55 PER EQUITY SHARE AGGREGATING TO ₹ 1333.80 LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 29.63 % AND 28.15 % RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THIS ISSUE IS BEING IN TERMS OF CHAPTER IX OF THE SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED FROM TIME TO TIME.

For further details, please refer chapter titled "Terms of The Issue" beginning on Page No. 192 of the Prospectus.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10 EACH AND THE ISSUE PRICE IS ₹ 65. THE ISSUE PRICE IS 6.5 TIMES OF THE FACE VALUE.

ISSUE PERIOD

OPENS ON: THURSDAY, DECEMBER 21, 2023 | CLOSES ON: TUESDAY, DECEMBER 26, 2023 (T Day)

Minimum Lot Size: 2000 EQUITY SHARES FOR RETAIL INDIVIDUAL INVESTORS
4000 EQUITY SHARES AND IN MULTIPLES OF 2000 EQUITY SHARES THEREAFTER FOR HNI/QIB CATEGORY

ASBA* Simple, safe, smart way to application - Make use of it.
*Application Supported by blocked amount (ASBA) is a better way of applying to issue by simply blocking the fund in the bank account, investor can avail the same. For details, check section on ASBA below.

UPI Mechanism UPI NOW AVAILABLE IN ASBA FOR RETAIL INDIVIDUAL INVESTORS.
For Details on the ASBA and UPI process, please refer to the details given in ASBA form and Abridged Prospectus and please refer to the section "Issue Procedure" beginning on page no. 200 of the Prospectus. The process is also available on the website of National Stock Exchange of India Limited (www.nseindia.com), in General Information Document. List of Banks supporting UPI is also available on the website of SEBI (www.sebi.gov.in)

IN TERMS OF THE SEBI CIRCULAR NO. CIR/CFD/POLICYCELL/11/2015, DATED NOVEMBER 10, 2015 AND THE ALL POTENTIAL INVESTORS SHALL PARTICIPATE IN THE ISSUE ONLY THROUGH AN APPLICATION SUPPORTED BY BLOCKED AMOUNT ("ASBA") PROCESS PROVIDING DETAILS ABOUT THE BANK ACCOUNT WHICH WILL BE BLOCKED BY THE SELF-CERTIFIED SYNDICATE BANKS ("SCSBS") FOR THE SAME. FURTHER PURSUANT TO SEBI CIRCULAR BEARING NO. SEBI/HO/CFD/TPD1/CIR/P/2023/140, FOR IMPLEMENTATION OF PHASE III FOR UPI FACILITY, WHICH IS EFFECTIVE FROM DECEMBER 01, 2023 ON MADATORY BASIS, ALL POTENTIAL BIDDERS (EXCEPT ANCHOR INVESTORS) ARE REQUIRED TO MANDATORILY UTILIZE THE APPLICATION SUPPORTED BY BLOCKED AMOUNT ("ASBA") PROCESS PROVIDING DETAILS OF THEIR RESPECTIVE ASBA ACCOUNTS OR UPI ID (IN CASE OF RIIS), IN WHICH THE CORRESPONDING APPLICATION AMOUNTS WILL BE BLOCKED BY THE SCSBS OR UNDER THE UPI MECHANISM, AS APPLICABLE. FOR DETAILS IN THIS REGARD, SPECIFIC ATTENTION IS INVITED TO "ISSUE PROCEDURE" ON PAGE NO. 200 OF THE PROSPECTUS. IN CASE OF DELAY, IF ANY IN UNBLOCKING/REFUND THE FUND, OUR COMPANY SHALL PAY INTEREST ON THE APPLICATION MONEY AT THE RATE OF 15% PER ANNUM FOR THE PERIOD OF DELAY. THE ISSUE IS BEING MADE UNDER PHASE III OF THE UPI (ON A MANDATORY BASIS).

Bid Opening Date	Thursday, December 21, 2023	Initiation of Unblocking of Funds/refunds (T + 2 Day)	Tuesday, December 26, 2023
Bid Closing Date (T day)	Tuesday, December 26, 2023	Credit of Equity Shares to demat accounts of Allotees (T + 2 Day)	Thursday, December 28, 2023
Finalization of basis of allotment with the Designated Stock Exchange/ Allotment of Securities (T + 1 day)	Wednesday, December 27, 2023	Commencement of Trading of Equity Shares on the Stock Exchanges (T + 3 days)	Friday, December 29, 2023

Timelines for Submission of Application

Application Submission by Investors	UPI Mandate acceptance time: T day - 5 pm
Electronic Applications (Online ASBA through 3-in-1 accounts) - Upto 5 pm on T day. Electronic Applications (Bank ASBA through Online channels like Internet Banking, Mobile Banking and Syndicate UPI ASBA etc) - Upto 4 pm on T day. Electronic Applications (Syndicate Non-Retail, Non Individual Applications) - Upto 3 pm on T day. Physical Applications (Bank ASBA) - Upto 1 pm on T day. Physical Applications (Syndicate Non-Retail, Non Individual Applications of QIBs and NIIIs) - Upto 12 pm on T day and Syndicate members shall transfer such applications to banks before 1 pm on T day.	Issue Closure: T day - 4 pm for QIB and NII categories T day - 5 pm for Retail and other reserved categories

In making an investment decision, potential investors must rely on the information included in the Prospectus and the terms of the Offer, including the risks involved and not rely on any other external sources of information about the Offer available in any manner.

RISKS TO INVESTORS

- Our registered office from where we operate is not owned by us.
- Our failure to perform in accordance with the standards prescribed in work order of our client could result in loss of business or compensation payment.
- One of our business verticals is a high volume-low margin business.
- Our individual Promoters plays key role in our functioning and we heavily rely on their knowledge and experience in operating our business and therefore, it is critical for our business that our Promoter and Executive Directors remain associated with us. Our success also depends upon the services of our key managerial personnel and our ability to attract and retain key managerial personnel and our inability to attract them may affect our operations.
- Our failure to perform in accordance with the standards prescribed in work order of our client could result in loss of business or compensation payment.
- We could be harmed by employee misconduct or errors that are difficult to detect and any such incidences could adversely affect our financial condition, results of operations and reputation.
- Our top 10 customers contribute a significant portion of our revenue from operations.
- Our Company requires significant amount of working capital for a continued growth. Our inability to meet our working capital requirements may have an adverse effect on our results of operations.
- Our Company had negative cash flow from operating activity in recent fiscals, details of which are given below. Sustained negative cash flow could adversely impact our business, financial condition and results of operations.
- Our Company has in the past had made certain inadvertent erroneous filings under Companies Act, 2013. Further, there have also been instances where our Company has inadvertently filed incorrect information with the RoC in its statutory filings.
- LM associated with the issuer has handled 24 Public issues in last 3 Financial years, below are the details:

Particulars	Numbers of issues/Offer Handled	Issue closed below issue price on listing date
Main Board	Nil	Nil
SME	24	2

* Litigation involving tax liability under the heading Filed Against our Company under chapter titled "Outstanding Litigation and Material Developments on page 157 of the Prospectus should be read as follows;

4. Litigation involving Tax Liability

Indirect Tax: NIL

Direct Tax:

A.Y. 2023-24

As per details available on the website of the Income Tax Department M/s. Indifra Limited (hereinafter referred to as the "Assessee") have been issued with a Demand notice u/s. 143(1)(a) of the Income Tax Act, 1961 bearing reference no. 202320237222217281C dated December 06, 2023 for an amount of Rs. 3,03,050/- for A.Y. 2023-24 and the same is pending.

* Intellectual Property under the chapter titled "Government Approvals" on page 167 of the Prospectus should be read as follows;

Trademarks registered/Objected/Abandoned in the name of our company

S. No.	Brand Name/ Logo Trademark	Class	Nature of Trademark and Application number	Owner	Date of Application	Authority	Current Status
1.	Device "INDIFRA LIMITED"	37	Applied vide application number 6015398	INDIFRA LIMITED	July 11, 2023	Registrar of Trademarks, Ahmedabad	Accepted and Advertised

LISTING

The Equity Shares offered through this Draft Prospectus are proposed to be listed on EMERGE Platform of National Stock Exchange of India Limited ("NSE EMERGE"), in terms of the Chapter IX of the SEBI (CDR) Regulations, 2018, as amended from time to time. Our Company has received an In-Principle Approval letter dated November 21, 2023 from National Stock Exchange of India Limited ("NSE") for using its name in this offer document for listing our shares on the EMERGE Platform of National Stock Exchange of India Limited ("NSE EMERGE"). For the purpose of this Issue, the designated Stock Exchange is the NSE.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA
Since the Issue is being made in terms of the Chapter IX of the SEBI (CDR) Regulations, 2018, the Offer Document had been filed with SEBI. However SEBI shall not issue any observation on the Prospectus. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer full text of the Disclaimer Clause of SEBI beginning on page no. 181 of the Prospectus.

DISCLAIMER CLAUSE OF THE NSE
It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Prospectus has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE" appearing on the page no. 182 of the Prospectus.

CORRIGENDUM TO THE PROSPECTUS DATED DECEMBER 14, 2023 ("THE CORRIGENDUM") NOTICE TO THE INVESTORS
This corrigendum is with reference to the Prospectus dated December 14, 2023 filed in relation to the Issue. In this regard, please note the following;

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPLIANCE OFFICER
<p>BEELINE</p> <p>BEELINE CAPITAL ADVISORS PRIVATE LIMITED SEBI Registration Number: INM000012917 Address: Ship Corporate Park, B Block, 13th Floor, B-1311-1314, Near Rajpath Club, Rajpath Rangoli Road, S.G. Highway, Ahmedabad, Gujarat- 380054. Tele.: 079 4918 5784 Email Id: mb@beelinemb.com Investors Grievance Id: ig@beelinemb.com Website: www.beelinemb.com Contact Person: Mr. Nikhil Shah CIN: U67190GJ2020PTC114322</p>	<p>KFINTECH</p> <p>KFIN TECHNOLOGIES LIMITED SEBI Registration Number: INR000000221 Address: Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India. Tele. : +91 40 6716 2222; Email Id: indifra.ipo@kfinetech.com Investors Grievance Id: einward.ris@kfinetech.com Website: www.kfinetech.com Contact Person: Mr. Murali Krishna CIN: L7240TG2017PLC117549</p>	<p>INDIFRA LIMITED Ms. Ruchika Jain INDIFRA LIMITED</p> <p>9, Krishna Villa, Nr. Amrakunj Society, Karamsad, V.V. Nagar Road, Karamsad, Anand- 388325, Gujarat, India. Telephone No.: 02692-360191; Website: www.indifra.com; E-Mail: shares@indifra.in</p> <p>Investors can contact the company secretary and compliance officer or the LM or the Registrar to the Issue in case of any pre-issue related problems, such as non-receipt of letter of offer, non-credit of allotted equity shares in the respective beneficiary account and refund orders etc.</p>

Credit Rating: As this is an issue of Equity Shares, there is no credit rating for this Issue.
Debtenture Trustees: As this is an issue of Equity Shares, appointment of Debenture Trustees is not required
IPO Grading: Since the issue is being made in terms of Chapter IX of the SEBI (CDR) Regulations, 2018 there is no requirement of appointing an IPO Grading agency.
Basis of Issue Price: The Issue Price is determined by Company in consultation with the Lead Manager. The financial data presented in section titled "Basis for Issue Price" on page no. 70 of the Prospectus is based on Company's Restated Consolidated Financial Statements. Investors should also refer to the sections/chapters titled "Risk Factors" and "Restated Financial Information" on page no. 21 and 145 respectively of the Prospectus to get more informed view before making the investment decision.
Risk to Investors: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this offering. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares offered in the Issue have neither been recommended nor approved by Securities and Exchange Board of India nor does Securities and Exchange Board of India guarantee the accuracy or adequacy of the Prospectus. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page no. 21 of the Prospectus.
Availability of Application Forms: Application Forms may be obtained from the Registered Office of our Company i.e. "Indifra Limited", the Lead Manager to the Issue i.e. "Beeline Capital Advisors Private Limited", the Registrar to the Issue i.e. "KFIN Technologies Limited". The application forms may also be downloaded from the website of National Stock Exchange of India Limited i.e. www.nseindia.com. Application supported by Block Amount forms shall be available with designated branches of Self Certified Syndicate Banks, the list of which is available at websites of the Stock Exchange and SEBI.
Availability of Prospectus: Investors are advised to refer to the Prospectus, and the Risk Factors contained therein, before applying in the Issue. Full copy of the Prospectus is available on the website of SEBI (www.sebi.gov.in), website of the issuer Company (www.indifra.com), the website of the Lead Manager to the Issue (www.beelinemb.com) and on the website of National Stock Exchange of India Limited (www.nseindia.com). Investor should note that investment in equity shares involves high degree of risk. For details, investor should refer to and rely on the prospectus, including the section titled "Risk Factor" on page no. 21 of the prospectus, which has been filed with RoC.

Applications Supported by Blocked Amount (ASBA): Investors may apply through the ASBA process. ASBA can be availed by all the investors except Anchor Investors. All potential investors are mandatorily required to participate in the Issue through an Application Supported by Blocked Amount ("ASBA")

process. The Investors are required to fill the ASBA form and submit the same to their Banks which, in turn will block the amount in the account as per the authority contained in ASBA Form and undertake other tasks as per the specified procedure. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund. The ASBA application forms can also be downloaded from the website of National Stock Exchange of India Limited i.e. www.nseindia.com. ASBA forms can be obtained from the list of banks that is available on website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.nseindia.com. For more details on ASBA process, please refer to details given in application forms and abridged prospectus and also please refer to the section "Issue Procedure" beginning on page no. 200 of the Prospectus.
Capitalized terms used herein and not specifically defined herein shall have the meaning given to such terms in the Prospectus.

BANKERS TO THE ISSUE, REFUND BANKER AND SPONSOR BANK: Axis Bank Limited
Ground Floor, Abhishek Adroit, Nr. Mansi Circle, Vastrapur, Ahmedabad, Gujarat-380015
Telephone: +91 8980800321 | Fax: NA | E-mail: vastrapur.branchhead@axisbank.com
Website: www.axisbank.com | Contact Person: Shilpa Rathod | SEBI Registration No.: INB100000017 | CIN: L65110GJ1993PLC020769

On behalf of the Board of Directors
For: **INDIFRA LIMITED**
Mr. Abhishek Sandeepkumar Agrawal
Managing Director
DIN: 07613943

Place: Ahmedabad, Gujarat
Date: December 16, 2023

Indifra Limited is proposing, subject to market condition and other considerations, a public issue of its equity shares and has filed the prospectus with the Registrar of Companies, Ahmedabad ("RoC"). The prospectus is available on the website of SEBI (www.sebi.gov.in), website of the Issuer Company (www.indifra.com), the website of the Lead Manager to the Issue (www.beelinemb.com) and on the website of National Stock Exchange of India Limited (www.nseindia.com). Investor should note that investment in equity shares involves high degree of risk. For details, investor should refer to and rely on the prospectus, including the section titled "Risk Factor" on page no. 21 of the prospectus, which has been filed with RoC, before making any investment decision.
The equity shares have not been and will not be registered under the US Securities Act of 1933, as amended (the "Securities Act") and may not be offered or sold within United States (as defined in regulations under the Securities Act) except pursuant to an exemption from, or in a transaction not subject to, the registration requirement of the Securities Act. The equity shares are being offered and sold only outside the United States in offshore transaction in compliance with regulations under the Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

रस्त्याच्या काँक्रीटीकरणावरून डोंबिवलीत रहिवासी रस्त्यावर

डोंबिवली एमआयडीसी निवासी भागातील रस्त्यांचे सिमेंट काँक्रीटीकरण काम सुरु आहे. मात्र, निवासी विभागातील काही अंतर्गत रस्त्यांचे सिमेंट काँक्रीटीकरण यंत्रणेने येणार नसल्याची माहिती स्थानिक रहिवाशांना समजल्याने त्यांनी रविवारी रस्त्यावर उतरत मूक निदर्शन करत प्रशासनाचा निषेध केला. तसेच निवडणुकीपूर्वी परिसरातील सर्व रस्त्यांचे सिमेंट काँक्रीटीकरण झाले नाही तर मतदानावर बहिष्कार टाकू, असा इशारादेखील नागरिकांनी दिला

आहे. डोंबिवली एमआयडीसी निवासी भागातील मॉडेल कॉलेज परिसरातील काही अंतर्गत रस्त्यांचे काँक्रीटीकरण करण्यात येणार नसल्याने येथील नागरिकांमध्ये नागाजीचे वातावरण आहे. रविवारी येथील स्थानिक रहिवाशांनी लोकशाही मार्गाने रस्त्यावर उतरत मूक निदर्शन केली. निवासी बस स्टॉप जवळील भाजी गल्लीमधील रस्त्याच्या दोन्ही बाजूला नागरिकांनी उभे राहत हातात फलक घेतले होते. यावेळी रहिवासी म्णाले, एमआयडीसी निवासी परिसरातील सर्व रस्त्यांचे

नागरिकांचा मतदानावर बहिष्कार टाकण्याचा इशारा

काँक्रीटीकरण करण्यात येतील, असे आश्वासन यापूर्वी देण्यात आले होते. तसे फलक एक दोन वर्षापूर्वी इकडे लावण्यात आले होते. परंतु रस्त्यांचे काँक्रीटीकरण सुरु केल्यावर निवासी भागातील काही महत्त्वाचे अंतर्गत रस्त्यांचे काँक्रीटीकरण करण्यात येणार नाही. दुसरीकडे काही अंतर्गत रस्ते महत्त्वाचे नसतानाही व त्यावर जास्त रक्कत खर्च होत आहे त्या रस्त्यांचे काँक्रीटीकरण करण्यात आले आहे. त्यामुळे सर्व रस्त्यांचे काँक्रीटीकरण करण्यात यावे, अशी आमची मागणी असून त्यासाठी आम्ही आज हे आंदोलन केले आहे.

शिरवर बँक घोटाळा प्रकरणाच्या तपासाची स्थिती काय ?

महाराष्ट्र राज्य सहकारी बँक (शिरवर बँक) घोटाळ्याप्रकरणी सुरु असलेल्या पुढील तपासाची स्थिती काय आणि तो कधीपर्यंत पूर्ण केला जाईल, अशी विचारणा विशेष न्यायालयाने शनिवारी मुंबई पोलिसांच्या आर्थिक गुन्हे विभागाला (ईओडब्ल्यू) केली. तसेच, त्याबाबत पुढील सुनावणीच्या वेळी, ६ जानेवारी रोजी भूमिका स्पष्ट करण्याचे आदेश दिले. या प्रकरणी मूळ तक्रारदारांनी निषेध अर्जाद्वारे घोटाळ्याशी संबंधित उपस्थित केलेले मुद्दे

विशेष न्यायालयाची ईओडब्ल्यूला विचारणा

आणि अंमलबजावणी संचालनालयाने (ईडी) दाखल केलेल्या अहवालाच्या आधारे प्रकरणाचा पुढील तपास करण्यास परवानगी देण्याची मागणी ईओडब्ल्यूने विशेष न्यायालयाकडे मागितली होती. अजित पवार आणि त्यांचे आमदार पुतणे रोहित पवार यांच्याशी संबंधित कंपन्यांची चौकशी करण्याची परवानगी त्यात प्रामुख्याने मागण्यात आली होती.

एसआरए इमारतीतील अग्निसुरक्षा उपाययोजना विकासक व सोसायटीवर जबाबदारी निश्चित

मुंबईतील एसआरए योजनेअंतर्गत इमारतीत अग्निसुरक्षा उपकरणे बसविणे व उपाययोजनाची जबाबदारी विकासक व सोसायटीवर सोपविण्यात आली आहे. पुढील महिन्यात जानेवारी २०२४ पासून याची परिपत्रक क्र.१२५ काढण्यात आले आहे. या आदेशाचे पालन न करणाऱ्यांवर कारवाई केली जाणार आहे, अशी माहिती या कार्यालयातून प्राप्त झाली आहे. गोसाव येथे एसआरए इमारती दुर्घटना प्रकरणानंतर झोपडपट्टी पुनर्वसन प्राधिकरण कार्यालय आता सतर्क झाले आहे. ८ डिसेंबर, २०२३, ७/११/२०२३ यानुसार परिपत्रक जारी केली आहे. यामध्ये इमारतीच्या बाहेर आप्तकालिन लोखंडी शिडी लावण्यात यावी. लिफ्टला जाळीच्या दरवाजाच्या जागी स्टीलचे दरवाजे बसवावेत. अग्निसुरक्षा उपकरणे असावीत. तसेच अग्निशमन दलाचे पूर्वत्व

प्रमाणपत्र बंधनकारक असणार आहे. हे नवीन नियम सर्वच इमारतींना बंधनकारक करण्यात आले आहे. या प्रकरणी एसआरए कार्यालयातील उपमुख्य अधिकारी आर. बी. मिटरकर यांना विचारले असता ते म्हणाले, या योजनेतील जुन्या असलेल्या इमारतींची जबाबदारी सोसायटीवर निश्चित करण्यात आली आहे. तर नवीन बांधण्यात येणाऱ्या इमारतीबाबत विकासांवर जबाबदारी सोपविण्यात आली आहे.

उल्हासनगर महानगरपालिका बोगस डॉक्टरांवर कारवाई करणार

उल्हासनगर बोगस डॉक्टरांवर कारवाई करण्यासाठी उल्हासनगर महानगरपालिकेने एक समिती गठीत केली आहे. यामुळे शहरातील बोगस डॉक्टरांचे धाबे दणाले आहे. पालिका कार्यक्षेत्रातील बोगस वैद्यकीय व्यावसायिक शोधून काढण्यासाठी उल्हासनगर महानगरपालिका स्तरावर समिती गठीत करण्यात आलेली आहे. या समितीची सभा स्थायी समिती सभागृहात पालिका आयुक्त अजीज शेख यांच्या अध्यक्षतेखाली आयोजित करण्यात आली होती. या बैठकीत पालीकेचे अतिरिक्त आयुक्त जमीर लेंगेरेकर, उपायुक्त



डॉ. सुभाष जाधव, वैद्यकीय आरोग्य अधिकारी डॉ. मोहिनी धर्मा, विधी अधिकारी राजा बुलानी, सहाय्यक पोलीस आयुक्त. उल्हासनगर विभाग यांचे प्रतिनिधी व प्रभाग अधिकारी तसेच वैद्यकीय अधिकारी, नागरी आरोग्य केंद्र १ ते ६ हे उपस्थित होते. या सभेत झालेल्या चर्चेनुसार पालिका कार्यक्षेत्रामध्ये वैद्यकीय पथक गठीत करून पथकामार्फत नागरी आरोग्य केंद्रनिहाय सर्वेक्षण करून बोगस वैद्यकीय व्यवसाय करणारे डॉक्टर शोधून त्यांच्यावर नियमानुसार व प्रचलित कायदेशीर तरतुदीनुसार कारवाई प्रस्तावित करण्यात यावी, असे निर्देश आयुक्त अजीज शेख यांनी दिले आहेत.

संशोधिका, लेखिका, चरित्रकार डॉ. अंजली कीर्तने यांचे निधन

फ्रेंच नाटककार 'मोलियर' यांचा मराठी नाटकांवरील प्रभाव' या विषयावर संशोधन करून त्यांनी पीएच.डी. मिळवली होती. चरित्र लेखन करत असतानाच या व्यक्तिमत्त्वांवर लघु चरित्रपट व्हायला हवेत या विचाराने त्यांना झपाटले. फिल्म इन्स्टिट्यूटमध्ये रितसर प्रशिक्षण घेऊन त्यांनी डॉ. आनंदीबाई जोशी यांच्यावर लघुपट तयार केला. या लघुपटाला १९९२-९३ सालचा महाराष्ट्र शासनाचा सर्वोत्कृष्ट लघुपटाचा पुरस्कार मिळाला. तसेच गुर्गा भागवत आणि पं. पल्लुसकर यांच्यावरही लघुपट केले. याबरोबरच 'पॅशन फ्लॉवर', 'माझ्या मनाची रोजनिशी',

'कॅलिडोस्कोप', 'हिरवी गाणी', 'मनस्विनी प्रवासिनी', 'सोयरीक घराशी', 'पड्डू एकतांचा', 'आठवणींचा पायथ' ही पुस्तके डॉ. अंजली कीर्तने यांच्या लेखणीतून सिध्द झाली आहेत.

तुरुंगातील सशुल्क फोनची सुविधा सरसकट सर्व कैद्यांना देण्याची मागणी

राज्य सरकारने २०१९ मध्ये तुरुंगातील कैद्यांना शुल्क आकारून फोनवरून नातेवाईकांशी बोलण्यासाठी परवानगी देण्याचा निर्णय घेतला आहे. मात्र यानून गंभीर गुन्हातील कैद्यांना वगळण्यात आले आहे. त्यामुळे सरकारच्या निर्णयाला आक्षेप घेणारी याचिका द्याऊन बोग नावाच्या कोल्हापूरच्या तुरुंगातील एका कैद्याने उच्च न्यायालयात दाखल केली आहे. या याचिकेची न्यायालयाने गंभीर दखल घेत राज्य सरकारला सहा आठवड्यात आपली भूमिका स्पष्ट करणारे प्रतिज्ञापत्र सादर करण्याचे आदेश दिले आहेत. राज्य सरकारच्या निर्णयानुसार तुरुंगातील कैद्याला आपल्या नातेवाईकांशी फोनवर बोलण्यासाठी महिन्यातून दोन वेळा आणि परदेशी कैद्यांना १५ मिनिटे व्हिडिओ कॉन्फरन्सद्वारे बोलण्याची परवानगी दिली जाते. कोल्हापूरच्या तुरुंगात गेली २२ वर्षे शिक्षा भोगत असलेला रझाक बेग हा कैदी सुद्धा या सुविधेचा लाभ घेतो. मात्र ही सुविधा दहशतवाद किंवा गंभीर गुन्हातील आरोपींना मिळत नसल्याने ही बाब भेदभाव करणारी असल्याचा आरोप बेग यांनी केला आहे. तसेच सुरक्षेच्या मुद्द्यांवरून अशा आरोपींच्या फोन संपादणाने नजर ठेवली जाते असेही म्हणत त्याने यासंदर्भात उच्च न्यायालयात याचिका दाखल केली आहे. न्यायमूर्ती अजय गडकरी आणि श्याम चांडक यांच्या खंडपीठाने या याचिकेची गंभीर दखल घेत यावर राज्य सरकारला सहा आठवड्यात आपली भूमिका स्पष्ट करणारे प्रतिज्ञापत्र सादर करण्याचे आदेश दिले आहेत. राज्य सरकारच्या निर्णयानुसार तुरुंगातील कैद्याला आपल्या नातेवाईकांशी फोनवर बोलण्यासाठी महिन्यातून दोन वेळा आणि परदेशी कैद्यांना १५ मिनिटे व्हिडिओ कॉन्फरन्सद्वारे बोलण्याची परवानगी दिली जाते.

एका कैद्याचे कोर्टात आव्हान

जाते. कोल्हापूरच्या तुरुंगात गेली २२ वर्षे शिक्षा भोगत असलेला रझाक बेग हा कैदी सुद्धा या सुविधेचा लाभ घेतो. मात्र ही सुविधा दहशतवाद किंवा गंभीर गुन्हातील आरोपींना मिळत नसल्याने ही बाब भेदभाव करणारी असल्याचा आरोप बेग यांनी केला आहे. तसेच सुरक्षेच्या मुद्द्यांवरून अशा आरोपींच्या फोन संपादणाने नजर ठेवली जाते असेही म्हणत त्याने यासंदर्भात उच्च न्यायालयात याचिका दाखल केली आहे. न्यायमूर्ती अजय गडकरी आणि श्याम चांडक यांच्या खंडपीठाने या याचिकेची गंभीर दखल घेत यावर राज्य सरकारला सहा आठवड्यात आपली भूमिका स्पष्ट करणारे प्रतिज्ञापत्र सादर करण्याचे आदेश दिले आहेत. राज्य सरकारच्या निर्णयानुसार तुरुंगातील कैद्याला आपल्या नातेवाईकांशी फोनवर बोलण्यासाठी महिन्यातून दोन वेळा आणि परदेशी कैद्यांना १५ मिनिटे व्हिडिओ कॉन्फरन्सद्वारे बोलण्याची परवानगी दिली जाते.

म्हाडातील शिपायांना दिले जाणाऱ्या साहित्यासाठी पीपीडी विभाग गंभीर नसल्याचा आरोप

मुंबई म्हाडात काम करणाऱ्या शिपाई वर्गाला दिले जाणारे गणवेश व बूट या साहित्याबाबत पीपीडी विभाग गंभीर नसल्याचा आरोप हे कर्मचारी करू लागले आहेत. शिपाई म्हणाले, महिला व पुरुष शिपाई वर्गाला म्हाडा प्राधिकरणाने गेल्या तीन वर्षांपासून गणवेश व बूट देवले आहे. सध्या जीर्ण झालेला गणवेश परिधान करून ड्युटी करावी लागत आहे. आम्हाला गणवेश व बूट मिळावेत, अशी मागणी करणारे लेखी पत्र संबंधित अधिकाऱ्यांना सहा महिन्यांपूर्वी देण्यात आले आहे. पण आमच्या पत्राला प्राधिकरणाने वाटाघाट्या अक्षदा लावल्या आहेत. तसेच बूट देण्यात येणार आहेत. लवकरच ही प्रक्रिया मार्गी लागेल.

वर्षे थांबा, असा म्हाडा पीपीडी चा कारभार म्हणणे वाक्ये ठरणार नाही. म्हाडा पीपीडी विभागाचे कार्यकारी अधिकारी संजय जाधव यांना विचारले असता त्यांनी असे सांगितले की, शिपायांना एक गणवेश व या व्यतिरिक्त दोन गणवेशाचे रोखीने देणे दिले जाणार आहेत. तसेच बूट देण्यात येणार आहेत. लवकरच ही प्रक्रिया मार्गी लागेल.

घारापुरीच्या ग्रामस्थांना ईव्हीएमचे प्रात्यक्षिक उरणे

केंद्रीय निवडणूक आयोगाच्या विविध राज्यांतील अधिकाऱ्यांनी घारापुरी बेटाला घेतली. त्यावेळी ग्रामस्थांना एतच् मशीनचे प्रात्यक्षिक दाखविण्यात आले. यावेळी उरणे तहसिलदार डॉ. उध्दव कदम, जासई मंडळ अधिकारी, तलाठी तसेच तहसील कार्यालयातील कर्मचारी आदी उपस्थित होते. यावेळी निवडणूक अधिकाऱ्यांचे घारापुरी ग्रामपंचायतीच्या वतीने स्वागत करण्यात आले.

महाराष्ट्र शासन
पोलीस महासंचालक कार्यालय, महाराष्ट्र राज्य
महाराष्ट्र राज्य पोलीस मुख्यालय, शहीद भगतसिंग मार्ग, कुलाबा, मुंबई ४०० ००१

ई-निविदा सूचना :-
पोलीस महासंचालक, महाराष्ट्र राज्य, मुंबई, हे पोलीस आयुक्त मुंबई शहर यांचे बिनतारी संदेश विभागासाठी खालील प्रमाणे बिनतारी साधनसामग्रीच्या पुरवठा करण्याकरिता, नामांकित तसेच अनुभवी पुरवठादारांकडून ई-निविदा मागवित आहेत.

Sr.No	Item Description	TENDER ID	Deadline
01	Radio Trunking Wireless walkie-Talkie	2023_DGPMU_971431_1	27/12/2023
02	Radio Trunking Wireless set of APCO-25 System	2023_DGPMU_971453_1	27/12/2023
03	APCO P 25 II Repeater site (5 RF Channels) & Appco 25 Radio Trunking System	2023_DGPMU_971467_1	27/12/2023
04	800 MHz Digital Conventional wireless W/T	2023_DGPMU_971530_1	27/12/2023

सदर ई-निविदा वेबसाईटवरून ऑनलाईन पध्दतीने सादर करण्याचा कालावधी उपरोक्त रकना क्र. ०४ प्रमाणे आहे. सदर ई-निविदेचा तपशिल <https://maharashtra.etenders.in> या संगणक संकेतस्थळावर प्रसिध्द करण्यात आला आहे. दिनांक : १५/१२/२०२३ टिकाण :- मुंबई क्रमांक : आरओसी-२०२३-२४/क्र-५/सी ७५८

सही/- (श्रीकांत पाटील)
वरिष्ठ कार्यालय अधिकारी
पोलीस महासंचालक, यांचेकरिता